



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 9.

CUTTACK, FRIDAY, JUNE 19, 1936.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications, and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 13th June 1936.

No. 1469-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

P. T. MANSFIELD,

Chief Secretary to Government.

PUBLIC.

Simla, 5th May 1936.

No. F. 9/1/36.—The Governor-General in Council directs that the following addition shall be made to item IV (7) of the Schedule of officers entitled to wear civil uniform, published with the Home Department notification no. F. 215/23-Public, dated the 31st May 1923, as subsequently amended:—

“ Revenue Commissioner in Orissa ”.

J. A. THORNE,

Joint Secy. to the Govt. of India.

LAW AND COMMERCE DEPARTMENTS.

NOTIFICATIONS.

The 8th June 1936.

No. 995—1M-2-Com.—The following notification, issued by the Government of India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

Simla, 14th May 1936.

No. M955-(1).—In pursuance of the sub-section (2) of section I of the Indian Mines (Amendment) Act, 1936 (XI of 1936), the Governor General in Council is pleased to appoint the 16th May 1936 as the date on which the said Act shall come into force.

A. G. CLOW,

Offg. Secy. to the Govt. of India.

The 15th June 1936.

No. 1046-Com.—The following notification, issued by the Government of India in

the Department of Commerce, is republished for general information.

C. G. NAIR,

Secretary to Government.

TARIFF VALUATIONS.

New Delhi, 25th April 1936.

No. 73-T. (1)/36.—In exercise of the powers conferred by section 2 of the Indian Tariff Act, 1934 (XXXII of 1934), the Governor General in Council is pleased to direct that, with effect from the 1st May 1936, the following amendment shall be made in the Notification of the Government of India in the Department of Commerce no. 73-T. (15)/35, dated the 16th December 1935, namely :—

In the Import Tariff Schedule annexed to the said notification for item no. 56, the

following item shall be substituted, namely :—

			Rs.	A.	P.
“ 56. Umbrella ribs other than nickelled, brassed, fluted or metal tipped—					
Solid Flexus, 23, 25 and 27 inches—					
From Japan ...	gross		1	11	0
From other countries ...	„		3	3	0
Solid Flexus, 16, 19 and 21 inches—					
From Japan ...	„		1	3	6
Solids, 23, 25 and 27 inches—					
From Japan ...	„		1	3	0
From other countries ...	„		1	14	0
Solids, 16, 19 and 21 inches—					
From Japan ...	„		1	2	0
From other countries ...	„		1	8	0

T. A. STEWART,

Secy. to the Govt. of India.